

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

COMMERCIAL COURT APPEAL NO: 27 OF 2024

Appeal Under Section 13 of the Commercial Courts Act, 2015 against the order dated 10-04-2024 in C.O.S. No. 6 of 2024 on the file of the Court of the Special Judge for Trial and Disposal of Commercial Disputes, Ranga Reddy District at L.B.Nagar.

Between:

Crystal Crop Protection Ltd, A company incorporated under The Companies Act, 1956 having its registered office at 206, 2nd Floor, Span Trade Centre, Opp. Kochrab Gandhi Ashram, Near Peddi Char Rasta, Ashram Road Ahmedabad, Ellisbridge, Gujarat India- 380006 and having its branch office at CRYSTAL CROP PROTECTION LTD, B - 95 Wazipur Industrial Area, Delhi, India 110052 Rep. by its Assistant Manager (Legal) Piyush Kumar s/o Naresh Kumar

...APPELLANT/ Defendant No. 2

AND

1. VEDA SEEDS SCIENCES PVT. LTD, A company incorporated under the Companies Act, 1956 Having its Registered Office at H. No. 6-11-5, 11/2, Arundalpet, Guntur, Andhra Pradesh- 522002 represented by its Executive Director Tulasi Dharma Charan, with its Branch Office # 5-5-559, Plot No. 85, Abhyudaya Nagar, 6th Lane, Prasanth Nagar Park, Hayathnagar -1(V), Hayathnagar Mandal Ranga Reddy District, Telangana Hyderabad- 500074
2. KOHINOOR SEED FIELDS INDIA PVT LTD, A company incorporated under the Companies Act, 1956 Having its Registered Office at AB- 26, Shalimar Bagh, New Delhi- 110052 Branch office – 202, 3rd Floor, RK Residency, Road No. 4, Balaji Nagar, Bomruli Residency, Medchal (V), Medchal (M) Medchal Malkajgiri District- 501401 Telangana.

(Respondent No. 2 is not a necessary party to this Civil Revision Petition herein)
...RESPONDENT/ Defendants No.1

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in COS No 6 of 2024 dated 10/04/2024 on the file of

Special Judge For Trial and Disposal of Commercial Disputes Ranga Reddy District at L B Nagar pending the final disposal of the main COMCA .

**Counsel for the Appellant: Mr. ASHOK RAM KUMAR, Senior Counsel for
Ms.SHELA NATESHAN**

**Counsel for the Respondent No.1 : SRI AVINASH DESAI, SENIOR COUNSEL
for KHAMAR KIRAN KANTAMNENI**

The Court delivered the following Judgment:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Commercial Court Appeal No.27 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Ashok Ram Kumar, learned Senior Counsel appears for Ms. Shela Nateshan, learned counsel for the appellant.

Mr. Avinash Desai, learned Senior Counsel appears for Mr. Khamar Kiran Kantamneni, learned counsel for respondent No.1.

2. This commercial court appeal is filed against order dated 10.04.2024, passed by the Special Judge for Trial and Disposal of Commercial Disputes, Ranga Reddy District at L.B.Nagar, in C.O.S.No.6 of 2024.

3. The validity of the aforesaid order has already been upheld by a Division Bench of this Court *vide* order dated 09.09.2024, passed in C.R.P.No.2297 of 2024.

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4. Learned Senior Counsel for the appellant seeks leave of this Court to withdraw the appeal.

5. Accordingly, the appeal is dismissed as withdrawn. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

Sd/- A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

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es/
SECTION OFFICER

To

1. The Special Judge for Trial and Disposal of Commercial Disputes, Ranga Reddy District at L.B.Nagar.
2. One CC to SRI. SHEELA NATESHAN, Advocate [OPUC]
3. One CC to Sri Khamar Kiran Kantamneni, Advocate (OPUC)
4. Two CD Copies

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HIGH COURT

DATED:14/10/2024

JUDGMENT

COMCA.No.27 of 2024



DISMISSING THE APPEAL AS

WITHDRAWN

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